

THE SIKKIM COURT FEES AND STAMPS ON DOCUMENTS (AMENDMENT) BILL, 2024

(BILL NO. 22 OF 2024)

A

BILL

further to amend the Sikkim Court Fees and Stamps on Documents Rules, 1928.

Be it enacted by the Legislature of Sikkim in the Seventy-fifth Year of the Republic of India as follows:-

Short title and

1. (1) This Act may be called the Sikkim

Commencement.

Court Fees and Stamps on Documents
(Amendment) Act, 2024.

(2) It shall come into force on the date of its
publication in the Official Gazette.

Insertion of rule (4) (a)

2. In the Sikkim Court Fees and Stamps on
Documents Rules, 1928, after rule (4) the following
shall be inserted, namely:-

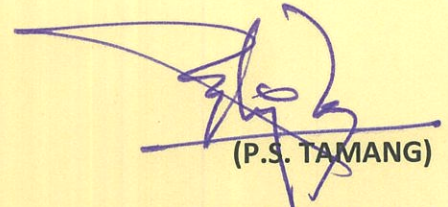
“(4) (a) The digital e-stamping facility can also be
used for execution and validation of a document.”

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced to provide a convenient alternative to traditional paper stamps. The concept of e-stamping is a way to modernize the payment of stamp duty electronically which shall have the same legal status as conventional stamps imprinted on instruments. E-stamping makes verification easier, reduces errors and is easily traceable. The digital alternative simplifies and secures the process of authentication using unique identification numbers and electronic verification.

The Sikkim Court Fees and Stamp on Documents (Amendment) Act, 2024 intends to insert clause (a) after Rule 4 to include digital e-stamping for execution of documents.

With the above object in view, the Bill has been framed.



(P.S. TAMANG)

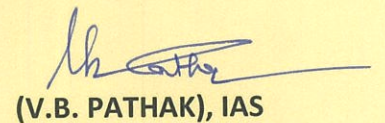
CHIEF MINISTER AND
MINISTER-IN-CHARGE
FINANCE DEPARTMENT

FINANCIAL MEMORANDUM

(This Bill does not involve any expenditure from the consolidated fund of the State).

MEMORANDUM REGARDING DELEGATED LEGISLATION

-NIL-



(V.B. PATHAK), IAS

CHIEF SECRETARY AND
SECRETARY-IN-CHARGE
FINANCE DEPARTMENT